

Name of the Corporate Debtor: Padmadevi Sugars Limited (IN LIQUIDATION) CIN : U1521TN1999PLC029913
Date of commencement of CIRP: 15th October 2018; Date of commencement of Liquidation: 20th April 2021

LIST OF STAKEHOLDERS as on 6th May 2025, NCLT Taken on record date: 03rd June 2025

Filing under clause (d) of sub-regulation (b) of regulation 31 of the IBL (Liquidation Process) Regulations, 2016

Annexure 7 - List of operational creditors (Government dues)

Sl NO	Details of Claimant		Date of Claim Received		Details of Claims admitted							Amount of claim under verification	Remarks, if any	
	Department	Government	Date of Receipt	Amount Claimed	Amount of claim admitted	Nature of Claim	Amount covered by security interest	Amount covered by guarantee	Whether related party?	% of voting share in SOC, if applicable	Amount of Contingent Claim			Amount of any mutual dues, that may be set-off
1	Employee's Provident Fund Organization	CENTRAL GOVERNMENT		17,01,131	17,01,131	Unsecured	-	-	-	0.02%	-	-	-	Note 1
2	State Tax (Represented by Assistant Commissioner)	State Commercial Tax		3,18,36,544	3,18,36,544	Unsecured	-	-	-	0.38%	-	-	14,00	-
3	GST and Central Excise (Represented by Assistant Commissioner)	GST and Central Excise		3,08,48,871	3,08,48,871	Unsecured	-	-	-	0.37%	-	-	2,32,01,03,831.00	-
4	Income Tax Department	Central Government		2,28,52,83,557	5,51,81,726	Unsecured	-	-	-	0.65%	-	-	2,23,01,04,845.00	Note 3
TOTAL				2,34,96,70,203	11,95,69,258		-	-	-	1.42%	-	-		

Notes:

1. Claimant submitted claim form, dated 15th July 2021, for Rs. 2,21,59,044/-, Erstwhile liquidator rejected the claim as it was submitted beyond the due date. Against the rejection, the claimant filed an application in NCLT in which they had revised their claim amount to Rs. 3,27,18,102/-, later on, vide their letter dated 07th Apr' 2022, they once again revised their claim amount to Rs. 3,18,36,544/-, Pursuant to the directions of Hon'ble NCLT in IA/IBCL/308/CHE/2022 dated 07th November 2022, wherein the delay in submission of claim was condoned. However, the claim was neither admitted nor rejected by the erstwhile liquidator. Subsequently present liquidator has now adjudicated the claim based on additional documents submitted by the claimant. In the claim form, the claimant has stated that the claim is submitted without prejudice to encumbrance in favour of the department vide No. Ks. No.

2. Claimant submitted claim form, dated 8th October 2021, for Rs. 3,08,48,871/-, Erstwhile liquidator rejected the claim as it was submitted beyond the due date. Against the rejection, the claimant filed an application in NCLT. Pursuant to the directions of Hon'ble NCLT in IA/IBCL/308/CHE/2022 dated 07th November 2022, wherein the delay in submission of claim was condoned. However, the claim was neither admitted nor rejected by the erstwhile liquidator. Subsequently present liquidator has now adjudicated the claim based on additional documents submitted by the claimant (i.e., GST and Central Excise department) on the assets of the Corporate Debtor shall cease to have effect.

3. Claimant submitted claim form, dated 1st July 2021, for Rs. 228,52,83,557/-, Erstwhile liquidator rejected the claim as it was submitted beyond the due date. Against the rejection, the claimant filed an application in NCLT. Pursuant to the directions of Hon'ble NCLT in IA/IBCL/696/CHE/2021 dated 25th February 2022, wherein the delay in submission of claim was condoned. In connection to this Erstwhile liquidator sent an email to the claimant requesting to clarify the difference in computation sheet and provisionally admitting their claim only to the extent of Rs. 228,24,34,440/-, subject to the release of attachment made the claimant (i.e., Income Tax department) and the outcome of any cases pending before any Court/Tribunal. However, there was no further communication available. Hence now present liquidator re-evaluated the available documents and adjudicated the claim by admitting the claim only to the extent of Rs. 5,51,81,726/-, The balance of Rs. was rejected pertaining to the FY 2017-18 and FY 2018-19. 2017-18's claim was related to an amount of Rs. 450 crores, which was not received in the hands of the CD and there was no supporting documents for the same. 2018-19's tax calculation was made at 65% instead of 30%, the balance 30% was rejected. Further in present liquidator's claim determination note he has informed consequent to the admission of the claim and considering the provisions of Section 281B of the Income Tax Act, 1961, the provisional attachment made by the claimant (i.e., Income Tax department) on the assets of the Corporate Debtor shall cease to have effect.

FOR PADMADEVI SUGARS LIMITED

S. Rajendran
Liquidator

Regn. No. IBBI/PA-002/IP-N00098/2017-18/10241